

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) NO. 240/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company		West Bengal Essential Commodities Supply Corporation Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SUSHANTA DUTTA

2. SANJAY SAHA,

3. SHARMILA BASU, Advocates

WBECSC Ltd.

Wahz
Base 08/11/17

1. ARUN GUPTA, FCA

2. GARGI ROY, ADV

RP

Arum G - 1
01/11/17

(1) Mr R.C Presti Adv

(2) Miss Manini Keshi, Adv

UBOI

9
8/11/2017

ORDER

Ld. Counsel on behalf of Resolution Professional (RP) and the Ld. Advocates on behalf of the financial creditors are present.

Ld. Counsel for the RP has filed the Progress Report wherein he has made a prayer for closing the Resolution Process against the corporate debtor before 25/11/2017, i.e., the day when CIRP in this matter comes to an end since the claim of all the financial creditors have been satisfied. In

view of the Progress Report RP is directed to file the Resolution Plan so that we can accept the Resolution Plan and close the proceeding.

Corporate debtor has filed an affidavit, which may be taken on record.

List on 20/11/2017 for further order.

(Jinan K.R.)
Member (J)

(Vijai Pratap Singh)
Member (J)